GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

NOTIFICATION No. 109 /2008-CUSTOMS (N.T.)

New Delhi,the 24th September, 2008 2, ASVINA ,1930 (SAKA)

G.S.R. 678(E). - In exercise of the powers conferred by sub-section (1) of section 11A of the Customs Tariff Act, 1975 (51 of 1975), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the First Schedule to the Customs Tariff Act, 1975, namely:-

In the said First Schedule,-

- (1) In Chapter 29,-
- (i) in heading 2920,-
- (a) in sub-heading 2920 19, tariff item 2920 19 10 and the entries relating thereto shall be omitted;
- (b) in sub-heading 2920 90, tariff items 2920 90 45 to 2920 90 48 and the entries relating thereto shall be omitted:
- (c) in sub-heading 2920 90, tariff items 2920 90 51 to 2920 90 66 and the entries relating thereto shall be omitted;
 - (ii) in heading 2921, in sub-heading 2921 19,-
- (a) after the entries "2-Chloro N,N-Di-isopropyl ethylamine and Ethanamine,2-Chloro-N,N-dimethyl", following entries shall be inserted, namely:-

"N,N-Diethyl Amino ethyl Chloride Hydrochloride, Di-Methyl Amino ethylchloride Hydrochloride :";

-2-

(b) after tariff item 2921 19 11 and the entries relating thereto, the following tariff items and the entries shall be inserted, namely:-

	N,N-Diethyl amino ethyl chloride hydrochloride	kg.	10%	-
2921 19 13	Di-methyl amino ethyl chloride hydrochloride	kg.	10%	- ";

(iii)	in	heading	2922
-------	----	---------	------

- (a) in sub-heading 2922 11, the entries "2-Hydroxy N,N-Diisopropyl Ethylamine, Di-Methyl Amino ethanethiol Hydrochloride, Di-methyl amino ethyl chloride hydrochloride, Di-ethyl Amino ethanethiol, Di-Methyl Amino ethanethiol" shall be omitted;
- (b) in sub-heading 2922 11, for tariff items 2922 11 11 to 2922 11 16 and the entries relating thereto, the following tariff item and the entries shall be substituted, namely:-

"2922 11 10	Monoethanolamine	Kg.	10%	- ";

(c) in sub-heading 2922 12, for tariff items 2922 12 11 and 2922 12 12 and the entries relating thereto, the following tariff item and entries thereto shall be substituted, namely:-

"2922 12 10	Diethanolamine	Kg.	10%	- ";
-------------	----------------	-----	-----	------

-3-

(d) for tariff item 2922 13 00 and the entries relating thereto, the following tariff items and the entries shall be substituted, namely:-

"2922 13	Triethanolamine and its salts			
2922 13 10	Triethanolamine	Kg.	10%	

				-
2922 13 90	Other	Kg.	10%	- "
				;

- (e) in sub-heading 2922 19, tariff items 2922 19 10 to 2922 19 30 and the entries relating thereto, shall be omitted;
- (f) in sub-heading 2922 19, for tariff item 2922 19 90 and the entries relating thereto, following tariff items and entries shall be substituted, namely:-

"2922 19 40	2-Hydroxy N,N-Di-isopropyl Ethylamine	Kg.	10%%	-
2922 19 50	Ethyldiethanolamine	Kg.	10%	-
2922 19 60	Methyldiethanolamine	Kg.	10%	-
2922 19 90	Other	kg	10%	- ";

-4-

(iv) in heading 2929, for tariff item 2929 90 00 and the entries relating thereto, the following tariff items and the entries shall be substituted, namely:-

2929 90	- Other			
2929 90 10	N,N-Diethylphosphoramidic dichloride	Kg.	10%	-
2929 90 20	N,N-Diisopropylphosphoramidic dichloride	Kg.	10%	-

2929 90 30	N,N-Dipropylphosphoramidic dichloride	Kg.	10%	-
2929 90 40	N,N-Dimethylphosphoramidic dichloride	Kg.	10%	-
2929 90 50	Diethyl N,N-Dimethylphosphoramidate	Kg.	10%	-
2929 90 60	Phosphoramidic acid, diethyl, dimethylester	Kg.	10%	-
2929 90 90	Other	Kg.	10%	- ";

(v) in heading 2930, in sub-heading 2930 90, after tariff item 2930 90 91 and the entries relating thereto, the following tariff items and the entries shall be inserted, namely:-

"2930 90 92	Di-Methyl Amino ethanethiol	Kg.	10%	-
2930 90 93	Di-Methyl Amino ethanethiol Hydrochloride	Kg.	10%	-
2930 90 94	Diethyl amino ethanethiol	Kg.	10%	-
2930 90 95	Di-ethyl Amino ethanethiol hydrochloride	Kg.	10%	-
2930 90 96		Kg.	10%	-
2930 90 97	Phosphorothioic acid, S[2 -(diethyl amino) ethyl] O, O-Diethyl ester	Kg.	10%	-

-5-

(vi) in heading 2931, in sub-heading 2931 00, after tariff item 2931 00 30 and the entries relating thereto, the following tariff items and the entries shall be inserted, namely:-

n	Phosphonic acid ,Methyl - ; Phosphonic acid,Ethyl- ; Phosphonic acid, Propyl - ; Phosphinic acid, Methyl- :				
2931 00 41	Phosphonic acid ,Methyl-	Kg.	10%	-	

2931 00 42	Phosphonic acid,Ethyl-	Kg.	10%	-
2931 00 43	Phosphonic acid, Propyl-	Kg.	10%	-
2931 00 44	Phosphinic acid, Methyl-	kg	10%	-
	Phosphonic acid,[methyl-(5-ethyl-2-methyl 2-oxido- 1,3,2 - dioxaphosphorinan-5-yl) methyl] ester; Phosphonic acid,[methyl-bis (5-ethyl-2-methyl 2-oxido- 1,3,2 - dioxaphosphorinan-5-yl) methyl] ester; Phosphonic acid,methyl-,dimethyl ester; Phosphonic acid propyl dimethyl ester; Phosphonic acid ethyl-, diethyl ester; phosphonochloridic acid methyl-, methyl ester; phosphonous acid- methyl diethyl ester:			
2931 00 51	Phosphonic acid,[methyl-(5-ethyl-2-methyl 2-oxido- 1,3,2 - dioxaphosphorinan-5-yl) methyl] ester	Kg.	10%	-
2931 00 52	Phosphonic acid,[methyl-bis (5-ethyl-2-methyl 2-oxido- 1,3,2 - dioxaphosphorinan-5-yl) methyl] ester	kg	10%	-
2931 00 53	Phosphonic acid,methyl-,dimethyl ester	Kg.	10%	-
2931 00 54	Phosphonic acid propyl dimethyl ester	Kg.	10%	-
2931 00 55	Phosphonic acid ethyl-, diethyl ester	Kg.	10%	-
2931 00 56	phosphonochloridic acid methyl-, methyl ester	Kg.	10%	-
2931 00 57	phosphonous acid- methyl diethyl ester	Kg.	10%	-
	1 Propanaminium N,N,N trimethyl 3- [1- oxo-9-octadecenyl) amino] - (Z)- methyl methyl phosphonate; 0,0-Dimethyl methyl phosphonate :			
2931 00 61	1 Propanaminium N,N,N trimethyl 3- [1- oxo-9-octadecenyl) amino] - (Z)- methyl methyl phosphonate	Kg.	10%	-
2931 00 62	O,O- Dimethyl methyl phosphonate	Kg.	10%	-
	Phosphonothioic dichloride, ethyl-;Phosphonic dichloride, methyl-; Phosphonous dichloride, methyl-:			
2931 00 71	Phosphonothioic dichloride, ethyl-	Kg.	10%	-
2931 00 72	phosphonic dichloride,methyl-	Kg	10%	-

2931 00 73	Phosphonous dichloride, methyl-	Kg	10%	- ";
---------------	---------------------------------	----	-----	------

(vii) in heading 2933, in sub-heading 2933 39, for tariff item 2933 39 30 and the entries relating thereto, the following tariff items and the entries shall be inserted, namely:-

"2933 39 30	1-Azabicyclo (2.2.2.) octan-3-ol or Quinuclidine-3-ol	Kg.	10%	-
2933 39 40	Benzene acetic acid, alpha -hydroxy-alpha-phenyl, 1-azabicyclo[2.2.2.]oct- 3-yl ester	Kg.	10%	- " ;

(viii) in heading 2939, in sub-heading 2939 20, tariff item 2939 20 50 and he entries relating thereto, shall be omitted:

2. In Chapter 38, in heading 3824, in sub-heading 3824 90, after tariff item 3824 90 37 and the entries relating thereto, the following tariff item and the entries shall be inserted, namely:-

	"3824 90 38	Phosphonic Acid, Methyl-compound with (aminoimino methyl) urea (1:1)	Kg.	10%	-	";
--	-------------	--	-----	-----	---	----

- 3. In Chapter 44,-
- (i) in heading 4410, in sub-heading 4410 90, after tariff item 4410 90 30 and the entries relating thereto, the following tariff items and the entries shall be inserted, namely:-

-7-

"4410 90 40	Of Coir	Kg	10%	-
4410 90 50	Of jute fibre	Kg	10%	- ";

(ii) in heading 4411, in sub-heading 4411 94, after tariff item 4411 94 21 and the entries relating thereto, the following tariff items and the entries shall be inserted, namely:-

"4411 94 22	Of Coir	Kg	10%	
				-

4411 94 23	Of jute fibre	Kg	10%	_ ";

4. In Chapter 50, in heading 5007, for tariff item 5007 90 00 and the entries relating thereto, the following subheading, tariff items and the entries shall be substituted, namely:-

"5007 90	- Other			
5007 90 10	Of Handloom woven	M ²	10%	-
5007 90 90	Other fabrics	M ²	10%	- " ;

5. In Chapter 51, in heading 5112, in sub-heading 5112 90, after tariff item 5112 90 40 and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"5112 90 50	Of Handloom	M ²	10% or	- " ;
			Rs. 135 per Sq. Meter, whichever is higher	

-8-

- 6. In Chapter 52,-
- (i) in heading 5208,-
- (a) in sub-heading 5208 31, for tariff item 5208 31 20, and the entries relating thereto, the following tariff items and the entries shall be substituted, namely:-

	Sarees			
"5208 31 21	Of Handloom	M ²	10%	-
5208 31 29	Other	M ²	10%	- " ;

(b) in sub-heading 5208 41, for tariff item 5208 41 20, and the entries relating thereto, the following tariff items and the entries shall be substituted, namely:-

	Sarees			
"5208 41 21	Of Handloom	M ²	10%. or Rs. 9 per Sq. meter, whichever is higher.	-
5208 41 29	Other	M ²	10%. or Rs. 9 per Sq. meter, whichever is higher.	- " ;

-9-

(c) in sub-heading 5208 49, for tariff item 5208 49 20, and the entries relating thereto, the following tariff items and the entries shall be substituted, namely: -

	Real Madras handkerchiefs			
"5208 49 21	Of Handloom	M ²	10%. or Rs. 200 per kg. whichever is higher	-
5208 49 29	Other	M ²	10%. or Rs. 200 per kg. whichever is higher	- " ;

(d) in sub-heading 5208 59, after tariff item 5208 59 10, and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"5208 59 20	Sarees, Handloom	M^2	10% or Rs. 50 per sq. Meter, whichever is higher	- " ;	

(ii) in heading 5209, in sub-heading 5209 51, for tariff item 5209 51 10, and the entries relating thereto, the following tariff items and the entries shall be substituted, namely: -

	Lungis			
"5209 51 11	Of Handloom	M ²	10%. or Rs. 30 per sq. meter,. whichever is higher	-
5209 51 19	other	M ²	10%. or Rs. 30 per sq. meter,. whichever is higher	- ";

- 7. In Chapter 53,-
 - (i) in heading 5305,-
- (a) in sub-heading 5305 00, for tariff items 5305 00 10 and 5305 00 20, and the entries relating thereto, the following tariff item and the entries shall be substituted, namely: -

"5305 00 Coir bristle fibre, coir mattress fibre, coir short fibre, coir bit fibre, decorticat coir fibre	d Kg.	10%.	- ;
---	-------	------	-----

(b) in sub-heading 5305 00, for tariff item 5305 00 40, and the entries relating thereto, the following tariff item and the entries shall be substituted, namely: -

"5305 00 40	Coir pith, processed in value added forms like briquette, coins, neo disc, grow bags, organic manure and in loose form for use in horticulture or agriculture.	Kg.	10%.	- ;	
					l

-11-

(c) in heading 5308, in sub-heading 5308 10,after tariff item 5308 10 10 and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

	5308 10 20	Spooled hanks	kg	10%	- " ;	
--	------------	---------------	----	-----	-------	--

(d) in heading 5311, in sub-heading 5311 00, after tariff item 5311 00 14, and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"5311 00 15	Of coir including log form and geotextiles	m ²	10%.	- " ;

8. In Chapter 56, in heading 5602, for tariff item 5602 90 00, and the entries relating thereto, the following subheading, tariff items and the entries shall be substituted, namely: -

"5602 90	- Other			
5602 90 10	Of Rubberised coir , needled felt.	Kg.	10%	-
5602 90 90	Other	Kg.	10%	- " ;

- 9. In Chapter 57,-
- (i) in heading 5701, in sub-heading 5701 90, after tariff item 5701 90 10 and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"570	1 90 20	Of coir including geo textile	m ²	10%	-	" ,

-12-

(ii) in heading 5702, in sub-heading 5702 42, after tariff item 5702 42 20 and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"5702 42 30	Carpets, rugs and mats of Handloom	m²	10% or Rs. 80 per sq. meter, whichever is higher.	- " ;	
-------------	------------------------------------	----	---	-------	--

(iii) in heading 5703, in sub-heading 5703 90, after tariff item 5703 90 10 and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"5703 90 20	Carpets and floor coverings of Coir		10%	- " ;

(iv) in heading 5705, in sub-heading 5705 00,

(a) after tariff item 5705 00 23, and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"5705 00 24	Cotton Durries of handloom (including Chindi Durries, Cotton Chenille Durries, Rag Rug Durrie, Printed Durries, Druggets)	m ²	10%	- ",	
----------------	---	----------------	-----	------	--

(b) after tariff item 5705 00 41 and the entries relating thereto, the following tariff item and the entries shall be inserted namely: -

5705 00 42	Mats and mattings including Bath Mats, where cotton predominates by weight, of Handloom, Cotton Rugs of Handloom	m ²	10%	- ",
---------------	--	----------------	-----	------

-13-

10. In Chapter 58, in heading 5802, in sub-heading 5802 19, after tariff item 5802 19 40, and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"5802 19 50	Of Handloom	m²	10% or Rs. 60 per sq. meter, which is higher	- " ;

- 11. In Chapter 62,-
- (i) in heading 6214, in sub-heading 6214 10, after tariff item 6214 10 20, and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"6214 10 30 Of Hand	oom u	10% or Rs. 390 per piece, which is higher	- " ;
---------------------	-------	---	-------

(ii) in heading 6216, in sub-heading 6216 00, after tariff item 6216 00 10, and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"6216 00 20	Of Handloom	ра	10%	-";

- 12. In Chapter 63,-
- (i) in heading 6302,-
- (a) for tariff item 6302 21 00, and the entries relating thereto, the following sub-heading, tariff items and the entries shall be substituted, namely: -

"6302 21	Of Cotton			
6302 21 10	Handloom	Kg.	10% or Rs. 108 per kg. , whichever is higher.	-
6302 21 90	Other	Kg.	10% or Rs. 108 per kg., whichever is higher.	- " ;

(b) for tariff item $6302\ 51\ 00$, and the entries relating thereto, the following sub-heading, tariff items and the entries shall be substituted, namely: -

"6302 51	Of Cotton			
6302 51 10	Handloom	Kg.	10%	-
6302 51 90	Other	Kg.	10%	- " ;

(c) for tariff item $6302\ 60\ 00$, and the entries relating thereto, the following sub-heading, tariff items and the entries shall be substituted, namely: -

"6302 60	- Toilet linen and kitchen linen, of terry towelling or similar terry fabrics, of cotton			
6302 60 10	Handloom	Kg.	10%	-
6302 60 90	Other	Kg.	10%	- " ;

<>-15-

<>

(d) for tariff item $6302\ 91\ 00$, and the entries relating thereto, the following sub-heading, tariff items and the entries shall be substituted, namely: -

"6302 91	Of Cotton			
6302 91 10	Handloom	Kg.	10%	-
6302 91 90	Other	Kg.	10%	- " ;

(ii) In heading 6304,-

(a) in sub-heading $6304\ 19$, after tariff item $6304\ 19\ 30$, and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

"6304	19 40	Bed sheets and Bed covers of cotton, Handloom	u	10%	- " ;

(b) in sub-heading 6304 92, for tariff items 6304 92 10 to 6304 92 40, and the entries relating thereto, the following tariff items and the entries shall be substituted, namely: -

п	Counterpanes			
6304 92 11	Of Handloom	u	10%	-
6304 92 19	Other	u	10%	-
	Napkins			
6304 92 21	Of Handloom	u	10%	-
6304 92 29	Other	u	10%	-
	Pillow cases and pillow slips			
6304 92 31	Of Handloom	u	10%	-
6304 92 39	Other	u	10%	-

	Table cloth and Table Covers			
6304 92 41	of Handloom	u	10%	-
6304 92 49	Other	u	10%	- " ;

-16-

(c) in sub-heading $6304\ 92$, for tariff items $6304\ 92\ 80$ and $6304\ 92\ 90$, and the entries relating thereto, the following tariff items and the entries shall be substituted, namely: -

п	Cushion covers			
6304 92 81	Of Handloom	u	10%	-
6304 92 89	Other	u	10%	-
	Other furnishing articles			
6304 92 91	Of Handloom	u	10%	-
6304 92 99	Other	u	10%	- " ;

(d) in sub-heading $6304\,99$, for tariff item $6304\,99\,90$, and the entries relating thereto, the following tariff items and the entries shall be substituted, namely: -

n	Other			
6304 99 91	Of silk, Handloom	u	10%	-
6304 99 92	Of wool, Handloom	u	10%	-
6304 99 99	Other	u	10%	- " ;

(iii) in heading 6307, in sub-heading 6307 10, after tariff item 6307 10 20, and the entries relating thereto, the following tariff item and the entries shall be inserted, namely: -

	"6307 10 30	Of Cotton, Handloom	Kg.	10%	- "
--	-------------	---------------------	-----	-----	-----

13. In Chapter 72,-

(i) in heading 7225, for tariff item 7225 19 00 and the entries relating thereto, the following sub-heading, tariff items, the entries shall be substituted, namely: -

"7225 19	Other			
7225 19 10	Hot rolled	kg.	10%	-
7225 19 20	Cold rolled	kg.	10%	-
7225 19 90	Other	kg.	10%	- ";

(ii) in heading 7226, in sub-heading 7226 19, for tariff item 7226 19 00, and the entries relating thereto, the following sub-heading, tariff items and the entries shall be substituted, namely: -

"7226 19	Other			
7226 19 10	Hot rolled	kg.	10%	-
7226 19 20	Cold rolled	kg.	10%	-
7226 19 90	Other	kg.	10%	- ";

⁻¹⁸⁻

^{14.} In Chapter 84, in heading 8443,in sub-heading 8443 99, for tariff items 8443 99 52 and the entries relating there to , the following tariff item and the entries shall be substituted , namely: -

"8443 99 52	Ink cartridges, without print head assembly.	u	Free	-
8443 99 53	Ink spray nozzle	u	Free	-

15. In Chapter 94, in heading 9404, in sub-heading 9404 29, after tariff item 9404 29 10, and the entries relating thereto, the following tariff items and the entries shall be inserted, namely: -

"9404 29 20	Of Rubberised coir with or without combination of other materials, whether or not with metallic springs.	u	10%

16. This notification shall come into force on the 1st day of October 2008.

[F.No.528/36/2003-Cus(TU)]

M.M. Parthiban, Director(Customs) Ph. 2309-3908

Note: The first amendment to the First Schedule to the Customs Tariff Act, 1975 was published in Gazette of India, Extraordinary, vide GSR No. 783-805(E) dated 29.12.2006. and was last amended by notification no. 15/2007-Cus(N.T) published vide GSR No. 102(E) dated 22ndFebruary 2007

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Corrigendum

NEW DELHI, THE 15th June, 2009. 25 Jyaistha, 1931 (SAKA).

G.S.R._____(E) - In the Notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 109/2008-Customs (N.T.), dated the 24th September, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide G.S.R 678(E), dated the 24th September, 2008, at page 18, -

(i) in line 23, for "Di-Methyl Amino ethanethiol", read, "N, N-Diethyl Amino ethyl Chloride Hydrochloride";

(ii) in line 28, for, "tariff items" read, "tariff entries 'Ethyldiethanolamine and Methyldiethanolamine', tariff items".

[F.No. 528/36/2003 -Cus.(TU)]

Sd/-(M.M. Parthiban) Director (Customs)